

**THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA):**

(a) Yes, Sir.

(b) No, Sir.

(c) The USA has been showing keen interest in increasing trade with India.

(d) Does not arise.

**Loans given by Financial Institutions and Banks to Maruti Ltd**

897. DR. VASANT KUMAR PANDIT: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) the amount of (1) Loans and (2) Guarantees given by the Government owned (a) public financial institutions and (b) Banks to the Maruti Limited and its sister-concerns:

(b) what were the loans and guarantees given by each institution and what was the security for such loans; and

(c) the amount of loss suffered by these institutions due to these transactions?

**THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL):** (a) to (c). None of the long term public financial institutions has given any advances or loans to Maruti Group of Companies.

As regards financial assistance given by public sector banks to Maruti Group of Companies, in accordance with the practice and usage customary among bankers and

also in conformity with the provisions of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, the State Bank of India Act, 1955 and the State Bank of India (Subsidiary Banks) Act, 1959, information relating to the individual constituents of these banks is not to be divulged. It is, therefore, not possible to furnish the information sought by the Hon'ble Member.

Government of India have constituted a Commission of Inquiry under section 3 of the Commissions of Inquiry Act, 1952, to enquire into the affairs of Maruti Group of Companies. The terms of reference of this Inquiry Commission, *inter-alia*, include all matters relating to the securing of accommodation, loans or other assistance from nationalised banks and other financial institutions by the Maruti concerns, including the eligibility of the said concerns to obtain the financial assistance sought for, the standard of care with which the applications were considered and the measure of conformity to the policies, practices, rules and directives for the time being in force in regard to grant of such assistance.

**Donations given by National Rayon Corporation Ltd. Bombay**

898. DR. VASANT KUMAR PANDIT: Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state:

(a) whether the National Rayon Corporation Limited, Bombay has given donations amounting to over Rs. 20 lakhs to certain so-called Trusts and Charities during the period January to March, 1977;

(b) whether the Chairman of the National Rayon Corporation Ltd. is also the Director of Maruti Limited; and

(c) whether Government have investigated into these donations and if so, what are the findings?

**THE MINISTER OF FINANCE AND REVENUE & BANKING (SHRI H. M. PATEL):** (a) National Rayon Corporation Limited, Bombay has given donations amounting to Rs. 18.75 lakh during the period January to March, 1977.

(b) The Chairman of National Rayon Corporation Limited is no longer a Director of Maruti Limited.

(c) The accounting year of National Rayon Corporation Limited ends on 30th September. The accounts for the year ending 30th September, 1977 showing the above donations will come up for scrutiny in the course of the income-tax proceedings for the assessment year 1978-79. The return of income for the said assessment year will be due by 30th June, 1978.

**Export of Edible Oil, Oil-Seeds and Oil Cakes**

**899. DR. VASANT KUMAR PANDIT:** Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) the total export of edible oil, oil-seeds and oil cakes during the period 1974-75, 1975-76 and 1976-77;

(b) whether due to the export policy the prices of these items were high for domestic consumers; and

(c) the proposal of Government for the future?

**THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA):** (a) Exports of edible oils, oil-seeds and oil cakes during the period 1974-75, 1975-76 and 1976-77 (April—December) have been as follows:—

	1974-75		1975-76		1976-77 (April-December)	
	Qty.	Value	Qty.	Value	Qty.	Value
1. Edible oils	0.62	0.57	1.21	0.96	4.26	2.63
2. Oil-seeds	63.61	28.47	159.26	67.65	101.11	39.56
3. Oil cakes	988.82	99.37	1110.91	88.69	1434.37	151.49

(b) Yes, Sir.

(c) The export of edible oils and oilseeds is now totally banned. The

export of oilcakes is regulated to ensure adequate internal availability at reasonable prices.